

ORDER
(APPEAL NO. 345 OF 2018 & IA NO. 1369 OF 2018)

Admit.

The learned counsel appearing for the Respondent No. 2 requests for six weeks' time to file reply. He is granted six weeks' time to file reply i.e. on or before 02.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within three weeks' time i.e. on or before 20.01.2019 with advance copy to the other side.

List the matter on **21.01.2019.**

(S. D. Dubey)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member